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Directors) of p iblic limited companies and of sue} private limited companies as are 1 ibsidiarv», of pub'ic limited compa ies. These tor<sub>m</sub> a very insignifica it proportion of She total number of employees in the Corporate Secto'. There is, at present no provision in the Companies Act to regulate the remuneration of other employees in the private sector. The question whet ler Companies Act should be amen ed to bring the remuneration payab! . to its other Senior Executives (otier than Managaing Directors and Whole-time Directors etc.) also withii the ambit of Companies Act, though income ceilings, is sti'l under cons deration of the Government.

Sfectai

## हाले का मुहय

†2340-उ. थी कसराज मिथः क्या
ऊर्ग मंत्री यह बाते ने की इत्या करेंगे कि :

(क) इसा उनके मंत्रालय को कांधलों के मूल्य में हुई वृद्धिको जानकारी है, जैसा कि क*ि रच सम* चारपतों में समाचार छवे हैं:

(ख) क्या यह सब है कि इस सम्बन्ध में दिल बंतालय ने उनके मंत्रालय के साथ बातवीन का है ; अप्रीर

(ग) यदि हो, तो यह वालचोल कव हुई और इन सम्बन्ध में क्या निर्णय लिया गया?

उन्नी मंद्रालव के कोथला विभाध म राज्य मंद्री (को धार्गी शंकर मिश्र): (क) से (ग) कोधले के खान-मुहाला मुल्यों में अत्तिम संशोधन 14-2-1981 को किवा गया था। उत्तादन समतियों की लागतों में बृद्धि के कारण कोल इंडिया लि० न कुछ प्रस्ताव रखे हैं। निर्णय का एलान यथा-समय किया जाएगा।

## Memorandum from AIN-PCC employees Federation regarding collapse of Sewa Nagar fly-over bridge

Menii,,,,

i-2340-C. SHRI DIPEN GHOSE: Will the Minister of ENERGY be pleased to state: a

(a) whether Government have received a memorandum dated the 11th December, 1981 by the AH India National Project Construction Corporation Ltd., Employees Federation regarding the collapse of Sewa Nagar Fly-over bridge in Delhi; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN); (a) Yes, Sir.

(b) The Sewanaga<sub>r</sub> Flyover is being constructed by the National Projects Construction Corporation °n behalf of the Railways. The Ministry of Railways has already ordered a high-powered enquiry committee t° go into the cause of the collapse and recommend remedial measures to avoid such incidents in future.

12 Noon

## **RE. SPECIAL MENTIONS**

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): On Friday you allowed me to make a special mention. You said you would wait for five minutes.

MR. CHAIRMAN: About?

SHRI ARVIND GANESH KUL-KARNI: About the NAFED and the NCCF. You said you will wait.

MR. CHAIRMAN: He will hear you.

SHRI ARVIND GANESH KUL-KARNI: But who will give the direction? You gave the directive here. Is Mr. Deputy Chairman competent. (Interruptions)

tPreviously Unstarred Question 2641, transferred from the 25th March, 1982.

<sup>&</sup>lt;sup>†</sup>Previously Unstarred Question 2482, transferred from the 23rd March, 1982.